

**SECURITIES AND EXCHANGE BOARD OF INDIA  
WESTERN REGIONAL OFFICE**

SEBI Bhavan, Panchvati 1<sup>st</sup> Lane, Gulbai Tekra Road, Ahmedabad-380006

CERTIFICATE No.RC8933/2025

**Certificate under section 28A of the Securities and Exchange Board of India Act, 1992 read with section 222 of the Income Tax Act, 1961**

<b>Pinal Rajesh Mehta (PAN: AITPM2959F) (Legal Representative of Rajesh Rajnikant Mehta – who is deceased)</b> <b>Address :</b> 7/A, Deepmala Apartment, near Maniyasa Society, Maninagar East, Ahmedabad - 380008	<b>पीनल राजेश मेहता (पैन: AITPM2959F) (राजेश रजनीकांत मेहता के कानूनी प्रतिनिधि - जिनका निधन हो चुका है)</b> <b>पता :</b> 7/ए, दीपमाला अपार्टमेंट, मनियासा सोसाइटी के पास, मणिनगर पूर्व, अहमदाबाद - 380008
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**NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 / SECTION 23JB OF THE SECURITIES CONTRACTS (REGULATION) ACT, 1956 / SECTION 19-IB OF THE DEPOSITORIES ACT, 1996**

1. This is to certify that a sum of **Rs. 1,97,000/- (Rupees One Lakh Ninety-Seven Thousand only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

<b>Description of Dues</b>	<b>Amount (Rs.)</b>
Penalty imposed by the Adjudicating Officer vide order no. JS/DJ/85-97/2017-18 dated 31/01/2018 in the matter of Jay Energy & S. Energies Limited.	1,00,000
Interest from 31/01/2018 to 19/01/2026 @ 12% p.a.	96,000
Recovery Cost	1,000
<b>Total</b>	<b>1,97,000</b>

2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice (DD shall be drawn in favour of the "SEBI Recovery Proceeds" Account payable at Mumbai (or) EFT/NEFT/RTGS to A/c No. SEBIRRDPE8933 of ICICI Bank, IFSC code – ICIC0000106) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act")/ section 23JB of the Securities Contracts (Regulation) Act, 1956 ("SCRA")/ section 19-IB of the Depositories Act, 1996 ("Depositories Act")



(whichever applicable) read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-
  - (a) Attachment and sale of your movable property;
  - (b) Attachment of your bank accounts;
  - (c) Attachment and sale of your immovable property;
  - (d) Arrest and detention in prison;
  - (e) Appointing a receiver for the management of your movable and immovable properties.
4. Further, as per Explanation 1 to section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after January 31, 2018 shall be deemed to be your property or money for the purpose of recovery.
5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act.
6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad-380006 or sent by email to [recoverywro@sebi.gov.in](mailto:recoverywro@sebi.gov.in), [pooja@sebi.gov.in](mailto:pooja@sebi.gov.in), [rohanm@sebi.gov.in](mailto:rohanm@sebi.gov.in), [abhinavi@sebi.gov.in](mailto:abhinavi@sebi.gov.in)

Case Name and Recovery Certificate Number:	
Name of Payer:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made:	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards your dues.*

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: January 19, 2025



*Pooja Dhingra*  
Recovery Officer  
पूजा ढींगरा / Pooja Dhingra  
व्यसूली अधिकारी एवं उपमहाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India  
अहमदाबाद / Ahmedabad